

(d) and (e) State Government of Orissa has been requested to furnish utilisation certificate for the amount released.

Officials of Andaman and Nicobar

3134. SHRI PUNNU LAL MOHLE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of officials of Andaman and Nicobar Administration placed under suspension on grounds of contemplated action and without issuing any chargesheet;

(b) the total number of suspension revoked without treating any follow up action; and

(c) if so, whether the Government order the Andaman and Nicobar Administration to recover the subsistence allowance etc. paid to the Government servants from the pay of the officer who had placed them under suspension?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The Andaman and Nicobar Islands Administration have reported that there are at present thirty four officials of the UT Administration under suspension and in none of these cases suspension has been revoked.

[Translation]

Pension to Freedom Fighters

3135. DR. ARVIND SHARMA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Hakon Se Vanchit Hein Char Swatantrata Senani Parivar" appearing in the "Dainik Tribune" dated 20th July, 1997;

(b) if so, the facts of the matter reported therein; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) It was reported that claims of four freedom fighters belonging to Rohtak District, Haryana who participated in the Arya Samaj Movement, for grant of freedom fighters' pension have not been decided so far by the Government.

(c) The matter is under consideration.

[English]

Inclusion of Paites and Pangs Tribes of Mizoram in ST List

3136. DR. C. SILVERA : Will the Minister of WELFARE be pleased to state:

(a) whether Paites and Pangs tribes with their sub-clans in Mizoram are listed in Scheduled Part-II of the Scheduled Tribes Order, 1951;

(b) if so, the details thereof;

(c) whether the said tribes are recognised as Scheduled Tribes in the neighbouring States of Manipur and Tripura; and

(d) the steps being taken to include them in the ST List of the Mizoram?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) No, Sir.

(b) Does not arise.

(c) Paite Community has been notified as Scheduled Tribe in relation to the States of Manipur and Tripura (as a subtribe of Kuki) but Pangs Community has not been recognised as Schedule Tribe in these States.

(d) The claims for inclusion of Paite and Pang Communities in the list of Scheduled Tribes of Mizoram are being examined alongwith similar proposals received from other States/UTs in the context of comprehensive revision of lists of SCs and STs.

[Translation]

Handing Over of Super Bazar

3137. SHRI LAL BIHARI TIWARI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have taken a decision to hand-over the Super Bazar to the Government of Delhi;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) to (c) The Committee on Reorganization of Delhi constituted by the Government of India in December, 1987 had recommended "that the functions now being performed by the Central Government as a major shareholder of the Super Bazar should be